

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 327/MP/2018
Alongwith IA No. 87/2018**

Subject : Petition under 79(1)(f) of the Electricity Act, 2003 for claiming compensation on account of occurrence of 'Change in Law' events as per Article 10.1.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013 entered into between Dhariwal Infrastructure Limited and Tamil Nadu Generation and Distribution Corporation Limited thereby resulting into additional recurring/non-recurring expenditure by Dhariwal Infrastructure Limited for supply of 100 MW Contracted Capacity from Unit 2 of its 2 x 300 MW Coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra to Tamil Nadu Generation and Distribution Corporation Limited.

Petitioner : Dhariwal Infrastructure Limited (DIL)

Respondent : Tamil Nadu Generation and Distribution Corporation Ltd.

Date of Hearing : 12.6.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Divya Chaturvedi, Advocate, DIL
Ms. Srishti Rai, Advocate, DIL
Shri Bhaskar Ganguly, DIL

Record of Proceedings

Learned counsel for the Petitioner mentioned the matter and submitted that the matter was heard on 28.5.2019 and order on maintainability of the Petition was reserved. Learned counsel submitted that the Commission vide Record of Proceedings for the hearing dated 28.5.2019 had allowed Shri Awasthi to participate in the proceedings and to file its submission, without being formally impleaded as party to the Petition. Learned counsel submitted that Shri Awasthi has filed its submission and requested for one week time to file its response to the submission of Shri Awasthi.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to file its response to the submission of Shri Awasthi on or before 19.6.2019.

By order of the Commission

**sd/-
(T. D Pant)
Dy. Chief (Law)**